

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-283/ND/2020

IN THE MATTER OF:

M/s. Kapila Colours Pvt. Ltd.

...PETITIONER

Vs.

M/s. Samtex Design Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh,
Advocate.**

ORDER

Heard the submissions made by the learned counsel for the corporate debtor. None appeared on behalf of the operational creditor on 7th of December, 2020, 8th January, 2021 and also today i.e. 28th January, 2021. Therefore, the Section 9 application is **dismissed for default** of non-prosecution.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)